

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).51917/2024

[Arising out of impugned final judgment and order dated 02-08-2024 in A482 No.14915/2024 passed by the High Court of Judicature at Allahabad]

JATAN KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.294712/2024-CONDONATION OF DELAY IN FILING and IA No.294714/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.294710/2024-EXEMPTION FROM FILING O.T. and IA No.294716/2024-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 02-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Sudhir Kumar Saxena, Sr. Adv.
Mr. Aviral Saxena, AOR
Mr. Aditya K. Singh, Adv.
Mr. Abhinav Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. It is *inter alia* contended that the disclosure was mandatory only on conviction in a criminal case and not with respect to any pending trial, especially when the petitioner was facing trial in a case under Section 147, 279, 323, 504, and 506 of the Indian Penal Code, 1860 (in short, the "IPC") arising out of a motor accident. The petitioner was eventually acquitted in that case.
2. Delay condoned.
3. Issue notice, returnable on 10.02.2025.

4. Meanwhile, the trial proceedings in FIR No.533/2020 registered at Police Station Cantt., District Varanasi, Uttar Pradesh, under Sections 465, 468, and 471 of the IPC shall remain stayed.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR